

NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1347/(MAH)/2017 M.A. No. 635/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018

NAME OF THE PARTIES:

Punjab National Bank

V/s.

Vandana Energy & Steels Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

14. Prakasm Shirde Advocate. ilb mop 9 Partney

<u>ORDER</u>

MA 635/2017 in CP No.1347/ I&BP/NCLT/MB/MAH/2017

For the Applicant has sought for corrigendum for correction of address wrongly mentioned in the order dated 20.10.2017, the same is hereby corrected as "Punjab National Bank, Station Road Branch, Raipur, Chhattisgarh – 492001."

Accordingly MA 635/2017 is allowed.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)